

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(40) C.P.(IB)-4058(MB)/2019

CORAM:

**SHRI M.K. SHRAWAT
MEMBER (J)**

**SHRI CHANDRA BHAN SINGH
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **20.11.2019**

NAME OF THE PARTIES: State Bank of India
V/s
Bil Energy Systems Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for Petitioner is present. None for Respondent.
2. The Petitioner is to place on record the following information on the next date of hearing:
 - (a) Consent of IRP.
 - (b) Any reply from the Debtor company.
 - (c) Any reply by the Debtor company on receipt of main Company Petition.
 - (d) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
 - (e) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. Matter is now adjourned to **07.01.2020**.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
M.K. SHRAWAT
Member (Judicial)

20.11.2019
Jd